

BEFORE THE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, AT CHENNAI.

Original Application No. 190 of 2023(SZ)

A. Thirusang,
S/o. Appar,
1038, Panruti – CN Palayam Main Road,
Sathipattu West, Sathipattu Post,
Panruti Taluk, Cuddalore – 607 106.

...Applicant

-VS-

The Chairman,
Tamil Nadu Pollution Control Board,
No:76, Anna Salai, Guindy,
Chennai – 600 032 & others.

...Respondents.

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Advocate for Respondent: TNPCB
Thiru.S. Sai Sathya Jith,
Advocate, Chennai.

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SOUTHERN ZONE, AT CHENNAI.**

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1038, Panruti – CN Palayam Main Road,
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Panruti Taluk, Cuddalore – 607 106.

...Applicant

-VS-

1. The Chairman,
Tamil Nadu Pollution Control Board,
No:76, Anna Salai, Guindy,
Chennai – 600 032.
2. The District Environment Engineer,
Tamil Nadu Pollution Control Board,
No.A3, SIPCOT Industrial Complex,
Kudikadu, Cuddalore – 607 005.
3. The Superintending Engineer/Cuddalore,
TANGEDCO, CEDC, Capper Hills,
Cuddalore – 607 004.
4. K. Kannan,
S/o. Kaliyamoorthy,
Nakshatra Industries,
Panruti - CN Palayam Main Road,
Sathipattu West, Panruti Taluk,
Cuddalore – 607 106.
5. S. Jothi,
Jothi Cashews Industries,
Panruti – CN Palayam Main Road,
Sathipattu West, Panruti Taluk.
Cuddalore – 607 106.

....Respondents

**REPORT FILED ON BEHALF OF THE FIRST AND SECOND
RESPONDENTS – TAMIL NADU POLLUTION CONTROL BOARD.**

I, J. Josephine Sahaya Rani Daughter of Thiru. M. Jesu Rajan, aged about 57 years, having office at No.76, Mount Salai, Guindy, Chennai 600 032, do hereby solemnly affirm and sincerely state as follows:

1. I am the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai - 600 032 and I am filing this report on behalf of the first

J. Josephine Sahaya Rani
15/9/2024
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

and second respondents, TNPCB and as such I am well acquainted with the facts of the case from the records available in this office.

2. It is respectfully submitted that the applicant has filed this application with a prayer (i) to direct the Respondents to pass an order of closure of the industry run by the respondent without obtaining permission from the 1st Respondent, (ii) Direct the 1st respondent to initiate appropriate action against the Respondents Industries for violating the provisions of the Environmental (Protection) Act, 1986, the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, (iii) Direct the respondent to disconnect the Electricity service connection of respondent.

3. It is submitted that the compliant dated 09.07.2023 was given against the unit, M/s. Jothi Cashews, S.F.No.194/2,194/3 of Melmampattu Village, Panruti Taluk, Cuddalore District by the applicant, Mr. Thirusangu, S/o.Appar,1038, Panruti—CNPalayam Road, Sathipattu West, Sathipattu Post, Panruti Taluk, Cuddalore to the District Collector, was received by the Tamil Nadu Pollution Control Board regarding black smoke emanated from the unit causing odour nuisance in the surrounding area, causing health hazard to the people living nearby. Based on the complaint made by the applicant, an inspection was conducted on 10.07.2023 and the following observations are made:-

1. During the time of inspection the unit was in operation.
2. It is an existing unit operating from the year 2019 onwards.
3. The unit was involved in the production of cashew shell oil from cashew nut shell.
4. The unit has provided mini boiler and oil heating chamber.
5. The unit has provided a wet scrubber with stack to the mini boiler and oil heating chamber.
6. The unit is using cashew shell oil sludge as fuel for boiler and oil heating chamber.
7. It was noticed that the black smoke emanates from stack of boiler and oil heating chamber.
8. The house keeping in the entire premises is very poor.
9. Also the unit was in operation without obtaining consent to operate of the Board.

4. It is submitted that the compliant dated 09.07.2023 was given against the unit of M/s. S.S.R Agency (M/s.Nakshathra Industries), S.F.No.205/2A of Melmampattu Village, Panruti Taluk, Cuddalore District by the applicant,

J. Prasad
15/7/2024

JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

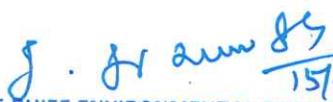
Mr.Thirusangu, S/o.Appar,1038, Panruti-CN Palayam Road, Sathipattu West, Sathipattu Post, Panruti Taluk, Cuddalore District to the District Collector, was received by the Tamil Nadu Pollution Control Board regarding black smoke emanated from the unit causing odour nuisance in the surrounding area, causing health hazard to the people living nearby. Based on the complaint made by the applicant, an inspection was conducted on 10.07.2023 and the observations are as follows:

- a. During the time of inspection the unit was in operation.
- b. It is an existing unit operating from the year 2021 onwards.
- c. The unit was involved in the production of cashew shell oil from cashew nut shell.
- d. The unit has provided mini boiler and oil heating chamber.
- e. The unit has provided individual stack for the mini boiler and oil heating chamber respectively.
- f. The unit is using cashew shell oil sludge as fuel for boiler and oil heating chamber without providing scrubbing arrangement.
- g. It was noticed that the black smoke emanates from stack of boiler and oil heating chamber.
- h. The house keeping in the entire premises is very poor.
- i. The unit was in operation without obtaining consent to operate of the Board.

5. It is submitted that a show cause notice was issued to both the units on 11.07.2023 under the Water (P&CP) Act,1974 and Air (P&CP) Act,1981 for the above said violations noticed during inspections and operating the units without obtaining consent to operate of the board.

6. It is submitted that on 24.07.2023 the unit, M/s Jothi Cashews has submitted a reply for the above said show cause notice to the Tamil Nadu Pollution Control Board with a requisition to give one month time to apply for the consent of the Board. As per the request of the unit, the Board gave time to apply for the consent to operate.

7. It is submitted that the unit of M/s S.S.R Agency (M/s. Nakshathra Industries) has submitted a reply on 24.07.2023 for the above show cause notice issued by the TNPCB by stating that the unit has stopped the operation and in process of obtaining consent of the Board. The unit has furnished the copy of quotation for purchase of dust collector.


 15/5/2024
 JOINT CHIEF ENVIRONMENTAL ENGINEER
 TAMIL NADU POLLUTION CONTROL BOARD
 No.76, MOUNT SALAI, GUINDY,
 CHENNAI-600 032.

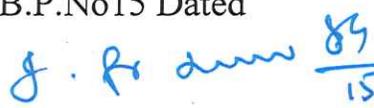
8. It is submitted that further, the Additional Director, Advanced Environmental Laboratory, Tamil Nadu Pollution Control Board, Cuddalore was requested on 11.07.2023 to conduct Ambient Air Quality/Ambient Noise Level Survey in the vicinity of the above said two units and furnish the Report of Analysis. The Report of Analysis of the Ambient Air Quality/Stack Monitoring/Ambient Noise Level through Board Lab was conducted on 14.07.2023 in M/s. Jothi Cashews and on 13.07.2023 in M/s S.S.R AGENCY (M/s. Nakshathra Industries) reveals that all the pollutant levels are within the standards prescribed by the Board except the noise level at 2 locations (on the top of the Scaffolding near by complainant House and on the top of the Scaffolding nearby Vacant Land) exceeds the standards prescribed by the Board. **(copy enclosed).**

9. It is submitted that the process of manufacturing of Cashew Nut Shell Liquid (CNSL) is carried out by the method that the main raw material is cashew shells and it is used to extract Cashew Nut Shell Liquid. The cashew shells moved to expeller machine through screw elevator and steam is passed over the cashew shells. Then, the shells are crushed in the expeller machine and oil is extracted, the extracted oil is collected in a separate tank, the cashew shell cakes collected in a separate tank, the cashew shell cakes collected separately and packed in gunny bags. The extracted raw CNSL is heated in a kettle tank @120 degree Celsius and refined it, after refining the refined CNSL is discharge in the storage tank.

10. It is submitted that the unit, M/s Jothi Cashews has applied for CTO (manufacture Cashew Nutshell Liquid (CNSL) - 28.5 Tons/ Month and to discharge 0.4 KLD sewage on industry's own land, 0.1 KLD Trade Effluent on Solar Evaporation Pans and for source of emission from Baby Boiler (250 Kg/Hr) & Oil Heating Chamber (2 No's) - Common Wet Scrubber with Common Stack through OCMMS (Online Consent Management and Monitoring System) on 16.08.2023 and resubmitted on 21.09.2023. Based on the Complaint given by the applicant dated 09.09.2023 to the District Collector was received by the Tamil Nadu Pollution Control Board and the unit was again inspected on 15.09.2023 and during the time of inspection following observations were made:-

J. Jothi 85
15/5/2024
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

- a. The unit has been in operation since 2017.
 - b. The unit has installed the following machineries i) Cashew shell expeller unit ii) Baby Boiler (250 kg/hr) & Oil Heating Chamber (2 No's) with Common Wet Scrubber with Common Stack of 18 m height
 - c. The unit has provided two oil containers for the storage of the Cashew Shell oil.
 - d. The unit has provided septic tank and soak pit arrangements for the treatment and disposal of sewage.
 - e. The unit has provided solar evaporation pan arrangements for the treatment and disposal of Scrubbing water.
11. It is submitted that the unit has remitted Consent fees of Rs.68,600 vide C.R.No.162041 on 18.08.2023 (Rs.58,800/-) and C.R.No.162071 on 22.09.2023 (Rs.9,800/-) (five arrears –Rs.49000/- and one current Consent fee-Rs.9800/-, advance-Rs.9800/-,) as per B.P.No15 Dated 07.05.2021.
12. It is submitted that the unit of M/s S.S.R AGENCY (M/s.Nakshathra Industries) has applied for CTO - Direct (manufacture Cashew Nutshell Liquid) - 28.5 Tons/ Month and to discharge 0.4 KLD Sewage on Industry's own land, 0.1 KLD Trade Effluent on Solar Evaporation Pans and for source of emission from Baby Boiler (250 Kg/Hr) & Oil Heating Chamber (2 No's) - Common Wet Scrubber with Common Stack) through OCMMS on 25.07.2023 and resubmitted on 22.09.2023. Based on the above, the unit was inspected on 15.09.2023 and during the time of inspection following observations were made:-
- a. The unit has been in operation since 2017.
 - b. The unit has installed the following machineries i) Cashew shell expeller unit ii) Baby Boiler (250 kg/hr) & Oil Heating Chamber (2 No's) with Common Wet Scrubber with Common Stack of 18 m height
 - c. The unit has provided two oil containers for the storage of the Cashew Shell oil.
 - d. The unit has provided septic tank and soak pit arrangements for the treatment and disposal of sewage.
 - e. The unit has provided solar evaporation pan arrangements for the treatment and disposal of Scrubbing water.
13. It is submitted that the unit has remitted consent fees of Rs.68,600/- vide C. R.No.162009 dated:01.08.2023 (five arrears –Rs.49,000/- and one current Consent fee- Rs.9800/-, advance- Rs.9800/-) as per B.P.No15 Dated 07.05.2021.


 15/9/2024

JOINT CHIEF ENVIRONMENTAL ENGINEER
 TAMIL NADU POLLUTION CONTROL BOARD
 No.76, MOUNT SALAI, GUINDY,
 CHENNAI-600 032.

14. It is submitted that both the units falls under the category/Scale of Orange/small with type of industry as 2071-Vegetable oil manufacturing including solvent extraction and refinery /hydrogenated oils having waste water generation less than 100 KLD. The units come under Orange small Category. Hence, the subject on the issue of Consent to Operate under Water (P&CP) Act and Air (P&CP) Act was placed before the 143th DLCCC meeting held on 22.09.2023. As per the B.P.19 dated 03.04.2023 consent to operate was issued to the units under Water (P&CP) Act, 1974 and the Air (P&CP) Act 1981, valid up to 31.03.2027 (Copy Enclosed). Subject to comply with certain conditions inter alia that the following

- The unit shall comply with the Ambient Noise Level Standards prescribed by the Board.
- The unit shall not operate the facilities during night hours and may be restricted up to 6.00 pm.

For the reasons stated above, it is therefore humbly prayed that this Hon'ble Tribunal may be pleased to pass appropriate orders and pass such further or other orders as this Hon'ble Tribunal may deem fit and necessary in the circumstances of the case and thus render justice.

J. Josephine Sahaya Rani
15/5/2024
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.
BEFORE ME

VERIFICATION

I, J. Josephine Sahaya Rani, Daughter of Thiru. M. Jesu Rajan, working as Joint Chief Environmental Engineer, TNPCB having office at No.76, Mount Salai, Guindy, Chennai 600 032, do hereby verify that the contents of above report are true to the best of my knowledge through records.

J. Josephine Sahaya Rani
15/5/2024
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

7

Category of the Industry :

ORANG
E



CONSENT ORDER NO. 2305154518340 DATED: 22/09/2023.

PROCEEDINGS NO.F.1196CUD/OS/DEE/TNPCB/CUD/W/2023 DATED: 22/09/2023

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE – DIRECT -M/s. JOTHI CASHEWS , S.F.No. 194/2, 194/3, MELMAMPATTU village Panruti Taluk and Cuddalore District - Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) – Issued- Reg.

Ref: 1. Unit's application No. 54518340 Dated:16.08.2023 and resubmitted on 21.06.2023.
2. IR.No:F.1196CUD/OS/AE/CUD/2023 Dated:22.09.2023.
3. Minutes of the 143rd DLCCC meeting held on 22.09.2023(Vide Item No.DLCCC 143 - 003).

CONSENT TO OPERATE is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Proprietor
M/s . JOTHI CASHEWS
S.F No. 194/2, 194/3
MELMAMPATTU Village
Panruti Taluk
Cuddalore District.

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending **March 31, 2027**

R

UMAIYAKUNJARAM

Digitally signed by R
UMAIYAKUNJARAM
Date: 2023.09.23 21:22:47 +05'30'
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
CUDDALORE

To
The Proprietor,
M/s.JOTHI CASHEWS,
No. 470, SATHIPATTU MAIN ROAD, MELMAMPATTU VILLAGE, PANRUTI TALUK, CUDDALORE DISTRICT.
Pin: 607106

Copy to:

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1. The Commissioner, CUDDALORE-Panchayat Union, Panruti Taluk, Cuddalore District .
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. The District Environmental Engineer, Tamil Nadu Pollution Control Board, CUDDALORE for favour of kind information.
4. File

SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	CASHEW NUTSHELL LIQUID (CNSL)	28.5	Tons/ Month

2. This consent to operate is valid for operating the facility with the below mentioned permitted outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	Sewege	0.4	On Industrys own land
Effluent Type : Trade Effluent			
1.	Trade Effluent	0.1	Solar Evaporation Pans

3. The effluent discharge shall not contain constituents in excess of the tolerance Limits as laid down hereunder.

Sl. No.	Parameters	Unit	TOLERANCE LIMITS - OUTLETS -Nos				
			Sewage		Trade Effluent		
			1		1		
1.	pH		5.5 to 9		5.5 to 9		
2.	Temperature	oC	-		shall not exceed 5°C above the receiving water temperature		
3.	Particle size of Suspended solids	-	-		shall pass 850 micron IS sieve		
4.	Total Suspended Solids	mg/l	30		100		
5.	Total Dissolved solids (inorganic)	mg/l	-		2100		
6.	Oil & Grease	mg/l	-		10		
7.	Biochemical Oxygen Demand (3 days at 27oC)	mg/l	20		30		
8.	Chemical Oxygen Demand	mg/l	-		250		
9.	Chloride (as Cl)	mg/l	-		1000		
10.	Sulphates (as SO ₄)	mg/l	-		1000		
11.	Total Residual Chlorine	mg/l	-		1		
12.	Ammonical Nitrogen (as N)	mg/l	-		50		
13.	Total Kjeldahl Nitrogen (as N)	mg/l	-		100		
14.	Free Ammonia (as NH ₃)	mg/l	-		5		
15.	Arsenic (as As)	mg/l	-		0.2		
16.	Mercury (as Hg)	mg/l	-		0.01		
17.	Lead (as Pb)	mg/l	-		0.1		
18.	Cadmium(as Cd)	mg/l	-		2		
19.	Hexavalent Chromium (as Cr+6)	mg/l	-		0.1		
20.	Total Chromium (as Cr)	mg/l	-		2		
21.	Copper (as Cu)	mg/l	-		3		
22.	Zinc (as Zn)	mg/l	-		1		
23.	Selenium (as Se)	mg/l	-		0.05		
24.	Nickel (as Ni)	mg/l	-		3		
25.	Boron (as B)	mg/l	-		2		
26.	Percent Sodium	%	-		-		
27.	Residual Sodium Carbonate	mg/l	-		-		
28.	Cyanide (as CN)	mg/l	-		0.2		
29.	Fluoride (as F)	mg/l	-		2		
30.	Dissolved Phosphates(as P)	mg/l	-		5		
31.	Sulphide (as S)	mg/l	-		2		
32.	Pesticides	mg/l	-				
33.	Phenolic Compounds (as C ₆ H ₅ OH)	mg/l	-		1		
34.	Radioactive materials a) Alpha emitters	micro curie/ml	-		10-7		
35.	Radioactive materials b). Beta emitters	micro curie/ml	-		10-6		

36.	Fecal Coliform	MPN/100ml	-	-		
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4. All units of the sewage and Trade effluent treatment plants shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl No.3 above or to achieve the zero liquid discharge of effluent as applicable.
5. The occupier shall maintain the Electro Magnetic Flow Meters/water Meters installed at the inlet of the water supply connection for each of the purposes mentioned below for assessing the quantity of water used and ensuring that such meters are easily accessible for inspection and maintenance and for other purposes of the Act.
 - a. Industrial Cooling, Spraying in mine pits or boiler feed.
 - b. Domestic purpose.
 - c. Process.
6. The occupier shall maintain the Electro Magnetic Flow Meters with computer recording arrangement for measuring the quantity of effluent generated and treated for the monitoring purposes of the Act.
7. Log book for each of the unit operations of ETP have to be maintained to reflect the working condition of ETP along with the readings of the Electro Magnetic Flow Meters installed to assess effluent quantity and the same shall be furnished for verification of the Board officials during inspection.
8. The occupier shall at his own cost get the samples of effluent/surface water/ground water collected in and around the unit by Board officials and analyzed by the TNPC Board Laboratory periodically.
9. Any upset condition in any of the plants of the factory which is, likely to result in increased effluent discharge and result in violation of the standards mentioned in Sl. No.3 above shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
10. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.
11. The occupier shall develop adequate width of green belt at the rate of 400 numbers of trees per Hectare.
12. The occupier shall provide and maintain rain water harvesting facilities.
13. The occupier shall ensure that there shall not be any discharge of effluent either treated or untreated into storm water drain at any point of time.
14. In the case of zero liquid discharge of effluent units, the occupier shall adhere the following conditions as laid under.
 - i). The occupier shall ensure zero liquid discharge of effluent, thereby no discharge of untreated / treated effluent on land or into any water bodies either inside or outside the premises at any point of time.
 - ii) The occupier shall operate and maintain the Zero liquid discharge treatment components comprising of Primary, Secondary and tertiary treatment systems at all times and ensure that the RO permeate/Evaporator condensate shall be recycled in the process and the final RO reject shall be disposed off with the reject management system ensuring zero liquid discharge of effluents in the premises.
 - iii) The occupier shall operate and maintain the reject management system effectively and recover the salt from the system which shall be reused in the process if reusable or shall be disposed off as ETP sludge.
 - iv) In case of failure to achieve zero discharge of effluents for any reason, the occupier shall stop its production and operations forthwith and shall be reported to the Member Secretary/Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
 - v) The occupier shall restart the production only after ascertaining that the Zero discharge treatment system can perform effectively for achieving zero discharge of effluents.

Special Additional Conditions:

The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

The industries shall take all efforts to use and popularize "Mission LiFE" logo and mascot which is available in TNPCB & MoEFCC website. They shall also request their employees to adopt "Mission LiFE" action points and document the same and furnish half yearly report to Board.

Additional Conditions:

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1. The unit shall treat and dispose the sewage in septic tank followed by soak pit arrangements.
2. The unit shall dispose the scrubber bleed off through adequate impervious Solar Evaporation Pan without any seepage/over flow.
3. The unit shall dispose the non-hazardous solid waste scientifically for further beneficial use then and there without accumulation inside the premises.
4. The unit shall not operate the facilities during night hours and may be restricted up to 6.00 pm.
5. The unit shall ensure that the production quantity shall not exceed the consented production quantity.
6. The unit's operation shall not attract any public complaints.
7. The unit shall ensure that, "In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the units as per law".
8. This Consent under the Water Act shall not be construed as the Right to supersede or Over rule other Acts or Rules or Bylaws or Directions etc issued by other Government Department / Statutory Body /Local Body /Organization etc., and the unit shall abide the same, as and when issued by the respective Authority.
9. The unit shall obtain other permissions from the competent authorities for operation of the unit.
10. The unit shall not use the "use and throw plastic" as specified in the G.O.Ms.No.84, E & F Department dated 25.06.2018.
11. The unit shall develop green belt to an extent of 25% of the total extent of land with a tree density of 400 trees/hectares.

R

UMAIYAKUNJARAM

Digitally signed by R

UMAIYAKUNJARAM

Date: 2023.09.23 21:23:15 +05'30'

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
CUDDALORE

GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in Production quantity and change in sewage/Trade effluent.
2. This Consent is issued by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished in the application will also be ground for review/variation/revocation of the Consent Order under Section 27 of the Act and to make such variation as deemed fit for the purpose of the Act.
3. The consent conditions imposed in this order shall continue in force until revoked under Section 27(2) of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Water (Prevention and Control of Pollution) Act, 1974 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Effluent Treatment Plant sufficient to ensure continuous operation of all pollution control equipments to maintain compliance.
7. The occupier shall provide all facilities to the Board officials for inspection and collection of samples in and around the factory at any time.
8. The occupier shall display the flow diagram of the sources of effluent generation and pollution control systems provided at the ETP site.
9. The solid waste such as sweepings, wastage, package, empty containers, residues, sludge including that from air pollution control equipments collected within the premises of the industrial plant shall be collected in an earmarked area and shall be disposed off properly.
10. The occupier shall collect, treat the solid wastes like food waste, green waste generated from the canteen and convert into organic compost.
11. The occupier shall segregate the Hazardous waste from other solid wastes and comply in accordance with Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.
12. The occupier shall maintain good house-keeping within the factory premises.
13. All pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the trade effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
14. The occupier shall ensure that there shall not be any diversion or by-pass of trade effluent on land or into any water sources.
15. The occupier shall ensure that solar Evaporation pans shall be constructed in such a way that the bottom of the solar pan is at least 1 m above the Ground level (if applicable).
16. The occupier shall furnish the following returns in the prescribed formats to the concerned District office regularly.
 - a) Monthly water consumption returns of each of the purposes with water meter readings in Form-I on or before 5th of every month.
 - b) Yearly return on Hazardous wastes generated and accumulated for the period from 1st April to 31st March in Form-4 before the end of the subsequent 30th June of every year (if applicable).
 - c) Yearly Environmental Statement for the period from 1st April to 31st March in Form -V before the end of the subsequent 30th September of every year(if applicable).
17. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
18. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
19. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.

14

20. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
21. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
22. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Water (Prevention and Control of Pollution) Act, 1974, as amended in Form-II alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
23. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.
24. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

R

UMAIYAKUNJARAM

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Date: 2023.09.23 21:23:32 +05'30'

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
CUDDALORE

Category of the Industry :

ORANG
E

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CONSENT ORDER NO. 2305254518340 DATED: 22/09/2023.

PROCEEDINGS NO.F.1196CUD/OS/DEE/TNPCB/CUD/A/2023 DATED: 22/09/2023

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE –DIRECT –M/s. JOTHI CASHEWS , S.F.No. 194/2, 194/3, MELMAMPATTU village Panruti Taluk and Cuddalore District - Consent for operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) –Issued- Reg.

Ref: 1. Unit's application No. 54518340 Dated:16.08.2023 and resubmitted on 21.06.2023.
2. IR.No:F.1196CUD/OS/AE/CUD/2023 Dated:22.09.2023.
3. Minutes of the 143rd DLCCC meeting held on 22.09.2023(Vide Item No.DLCCC 143 - 003).

CONSENT TO OPERATE is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Proprietor
M/s . JOTHI CASHEWS
S.F No. 194/2, 194/3
MELMAMPATTU Village
Panruti Taluk
Cuddalore District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending **March 31, 2027**

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Date: 2023.09.23 21:21:27 +05'30'

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
CUDDALORE

To
The Proprietor,
M/s.JOTHI CASHEWS,
No. 470, SATHIPATTU MAIN ROAD, MELMAMPATTU VILLAGE, PANRUTI TALUK, CUDDALORE DISTRICT.
Pin: 607106

Copy to:

16

1. The Commissioner, CUDDALORE-Panchayat Union, Panruti Taluk, Cuddalore District .
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. The District Environmental Engineer, Tamil Nadu Pollution Control Board, CUDDALORE for favour of kind information.
4. File

SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	CASHEW NUTSHELL LIQUID (CNSL)	28.5	Tons/ Month

2. This consent to operate is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

I Point source emission with stack :				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm ³ /hr
1	BABY BOILER (250 Kg/Hr) & OIL HEATING CHAMBER (2 No's)	Common Wet Scrubber with Common Stack	18	
II Fugitive/Noise emission :				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	

- 3(a). The emission shall not contain constituents in excess of the tolerance limits as laid down hereunder :

Sl.	Parameter	Unit	Tolerance limits	Stacks
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Annexure enclosed if applicable. :-

- 3.(b) The Ambient Air in the industrial plant area shall not contain constituents in excess of the tolerance limits prescribed below.

Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
1.	Sulphur Dioxide (SO ₂)	Annual	microgram/m ³	50	20
		24 hours	microgram/m ³	80	80
2.	Nitrogen Dioxide (NO ₂)	Annual	microgram/m ³	40	30
		24 hours	microgram/m ³	80	80
3.	Particulate Matter (Size Less than 10 micro M) or PM ₁₀	Annual	microgram/m ³	60	60
		24 hours	microgram/m ³	100	100
4.	Particulate Matter (Size Less than 2.5 micro M) or PM _{2.5}	Annual	microgram/m ³	40	40
		24 hours	microgram/m ³	60	60
5.	Ozone (O ₃)	Annual	8 Hours	100	100
		24 hours	1 Hour	180	180

Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
6.	Lead (Pb)	Annual 24 hours	microgram/m ³ microgram/m ³	0.5 1.0	0.5 1.0
7.	Carbon Monoxide (CO)	8 Hours 1 Hour	miligram/m ³ miligram/m ³	02 04	02 04
8.	Ammonia (NH ₃)	Annual 24 hours	microgram/m ³ microgram/m ³	100 400	100 400
9.	Benzene (C ₆ H ₆)	Annual	microgram/m ³	5	5
10.	Benzo(O) Pyrene (BaP) -particulate phase only	Annual	nanogram/m ³	01	01
11.	Arsenic (As)	Annual	nanogram/m ³	06	06
12.	Nickel (Ni)	Annual	nanogram/m ³	20	20

3(c) The Ambient Noise Level in the industrial plant area shall not exceed the limits prescribed below:

Limits in L.eq.-dB(A)	Day Time	Night Time
Residential Area	55	45

4. All units of the Air pollution control measures shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl. No.3 above.
5. The occupier shall not change or alter quality or quantity or the rate of emission or replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in change in quality and/or quantity of emissions without the previous written permission of the Board.
6. The occupier shall maintain log book regarding the stack monitoring system or operation of the plant or any other particulars for each of the unit operations of air pollution control systems to reflect the working condition which shall be furnished for verification of the Board officials during inspection.
7. The occupier shall at his own cost get the samples of emission/air/noise levels collected and analyzed by the TNPC Board Laboratory once in every 6 months/once in a year/periodically for the parameters as prescribed.
8. Any upset condition in any of the plants of the factory which is likely to result in increased emissions and result in violation of the standards mentioned in Sl.No.3 shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
9. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.

Special Additional Conditions:

The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

The industries shall take all efforts to use and popularize "Mission LiFE" logo and mascot which is available in TNPCB & MoEFCC website. They shall also request their employees to adopt "Mission LiFE" action points and document the same and furnish half yearly report to Board.

Additional Conditions:

19

1. The unit shall operate and maintain the APC measures continuously and effectively so that the AAQ / emission shall meet the standards prescribed by the Board.
2. The unit shall comply with the Ambient Noise Level Standards prescribed by the Board.
3. The unit shall not operate the facilities during night hours and may be restricted up to 6.00 pm.
4. The unit shall maintain good housekeeping.
5. The unit shall ensure that the production quantity shall not exceed the consented production quantity.
6. The unit's operation shall not attract any public complaints.
7. The unit shall ensure that, "In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the units as per law".
8. This Consent under the Air Act shall not be construed as the Right to supersede or Overrule other Acts or Rules or Bylaws or Directions etc issued by other Government Department / Statutory Body /Local Body /Organization etc., and the unit shall abide the same, as and when issued by the respective Authority.
9. The unit shall obtain other permissions from the competent authorities for operation of the unit.
10. The unit shall not use the "use and throw plastic" as specified in the G.O.Ms.No.84, E & F Department dated 25.06.2018

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UMAIYAKUNJARAM

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Date: 2023.09.23 21:21:57 +05'30'

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
CUDDALORE

GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in production quantity and emission.
2. This Consent is given by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished, in the application will also be ground for review/variation/revocation of the Consent Order under Section 21 of the Act.
3. The conditions imposed shall continue in force until revoked under Section 21 of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Air (Prevention and Control of Pollution) Act, 1981 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Air Pollution Control measures sufficient to ensure continuous operation of all pollution control equipments to ensure compliance.
7. The occupier shall provide all facilities to the Board officials for collection of samples in and around the factory at any time.
8. The applicant shall display the flow diagram of the sources of emission and pollution control systems provided at the site.
9. The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the satisfaction of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 as amended.
10. The air pollution control equipments, location of inspection chambers and sampling port holes shall be made easily accessible at all time.
11. In case of any episodal discharge of emission, the industry shall take immediate action to bring down the emission within the limits prescribed by the Board.
12. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
13. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
14. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.
15. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
16. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
17. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Air (Prevention and Control of Pollution) Act, 1981, as amended in Form-I alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
18. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.

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19. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

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District Environmental Engineer,
Tamil Nadu Pollution Control Board,
CUDDALORE

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Category of the Industry :

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CONSENT ORDER NO. 2305154244702 DATED: 22/09/2023.

PROCEEDINGS NO.F.1192CUD/OS/DEE/TNPCB/CUD/W/2023 DATED: 22/09/2023

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE – DIRECT -M/s. S.S.R AGENCY , S.F.No. 205/2A, MELMAMPATTU village Panruti Taluk and Cuddalore District - Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) – Issued- Reg.

Ref: 1. Unit's application No. 54244702 Dated:25.07.2023 and resubmitted on 22.09.2023.
2. IR.No:F.1192CUD/OS/AE/CUD/2023 Dated:22.09.2023.
3. Minutes of the 143rd DLCCC meeting held on 22.09.2023(Vide Item No.DLCCC 143 - 004).

CONSENT TO OPERATE is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Proprietor
M/s . S.S.R AGENCY
S.F No. 205/2A
MELMAMPATTU Village
Panruti Taluk
Cuddalore District.

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2027

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Date: 2023.09.23 21:15:43 +05'30'

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
CUDDALORE

To
The Proprietor,
M/s.S.S.R AGENCY,
No: 810, Murugan Kovil Street, South Sathipattu, Panruti, Cuddalore
Pin: 607106

Copy to:

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1. The Commissioner, PANRUTI-Panchayat Union, Panruti Taluk, Cuddalore District .
 2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
 3. The District Environmental Engineer, Tamil Nadu Pollution Control Board, CUDDALORE for favour of kind information.
 4. File
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SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Cashewnut Shell Liquid	28.5	T/Month

2. This consent to operate is valid for operating the facility with the below mentioned permitted outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	Sewage	0.4	On Industrys own land
Effluent Type : Trade Effluent			
1.	Trade Effluent	0.1	Solar Evaporation Pans

3. The effluent discharge shall not contain constituents in excess of the tolerance Limits as laid down hereunder.

Sl. No.	Parameters	Unit	TOLERANCE LIMITS - OUTLETS -Nos				
			Sewage		Trade Effluent		
			1		1		
1.	pH		5.5 to 9		5.5 to 9		
2.	Temperature	oC	-		shall not exceed 5°C above the receiving water temperature		
3.	Particle size of Suspended solids	-	-		shall pass 850 micron IS sieve		
4.	Total Suspended Solids	mg/l	30		100		
5.	Total Dissolved solids (inorganic)	mg/l	-		2100		
6.	Oil & Grease	mg/l	-		10		
7.	Biochemical Oxygen Demand (3 days at 27oC)	mg/l	20		30		
8.	Chemical Oxygen Demand	mg/l	-		250		
9.	Chloride (as Cl)	mg/l	-		1000		
10.	Sulphates (as SO4)	mg/l	-		1000		
11.	Total Residual Chlorine	mg/l	-		1		
12.	Ammonical Nitrogen (as N)	mg/l	-		50		
13.	Total Kjeldahl Nitrogen (as N)	mg/l	-		100		
14.	Free Ammonia (as NH3)	mg/l	-		5		
15.	Arsenic (as As)	mg/l	-		0.2		
16.	Mercury (as Hg)	mg/l	-		0.01		
17.	Lead (as Pb)	mg/l	-		0.1		
18.	Cadmium(as Cd)	mg/l	-		2		
19.	Hexavalent Chromium (as Cr+6)	mg/l	-		0.1		
20.	Total Chromium (as Cr)	mg/l	-		2		
21.	Copper (as Cu)	mg/l	-		3		
22.	Zinc (as Zn)	mg/l	-		1		
23.	Selenium (as Se)	mg/l	-		0.05		
24.	Nickel (as Ni)	mg/l	-		3		
25.	Boron (as B)	mg/l	-		2		
26.	Percent Sodium	%	-		-		
27.	Residual Sodium Carbonate	mg/l	-		-		
28.	Cyanide (as CN)	mg/l	-		0.2		
29.	Fluoride (as F)	mg/l	-		2		
30.	Dissolved Phosphates(as P)	mg/l	-		5		
31.	Sulphide (as S)	mg/l	-		2		
32.	Pesticides	mg/l	-				
33.	Phenolic Compounds (as C6H5OH)	mg/l	-		1		
34.	Radioactive materials a) Alpha emitters	micro curie/ml	-		10-7		
35.	Radioactive materials b). Beta emitters	micro curie/ml	-		10-6		

36.	Fecal Coliform	MPN/100ml	-	-		
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4. All units of the sewage and Trade effluent treatment plants shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl No.3 above or to achieve the zero liquid discharge of effluent as applicable.
5. The occupier shall maintain the Electro Magnetic Flow Meters/water Meters installed at the inlet of the water supply connection for each of the purposes mentioned below for assessing the quantity of water used and ensuring that such meters are easily accessible for inspection and maintenance and for other purposes of the Act.
 - a. Industrial Cooling, Spraying in mine pits or boiler feed.
 - b. Domestic purpose.
 - c. Process.
6. The occupier shall maintain the Electro Magnetic Flow Meters with computer recording arrangement for measuring the quantity of effluent generated and treated for the monitoring purposes of the Act.
7. Log book for each of the unit operations of ETP have to be maintained to reflect the working condition of ETP along with the readings of the Electro Magnetic Flow Meters installed to assess effluent quantity and the same shall be furnished for verification of the Board officials during inspection.
8. The occupier shall at his own cost get the samples of effluent/surface water/ground water collected in and around the unit by Board officials and analyzed by the TNPC Board Laboratory periodically.
9. Any upset condition in any of the plants of the factory which is, likely to result in increased effluent discharge and result in violation of the standards mentioned in Sl. No.3 above shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
10. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.
11. The occupier shall develop adequate width of green belt at the rate of 400 numbers of trees per Hectare.
12. The occupier shall provide and maintain rain water harvesting facilities.
13. The occupier shall ensure that there shall not be any discharge of effluent either treated or untreated into storm water drain at any point of time.
14. In the case of zero liquid discharge of effluent units, the occupier shall adhere the following conditions as laid under.
 - i). The occupier shall ensure zero liquid discharge of effluent, thereby no discharge of untreated / treated effluent on land or into any water bodies either inside or outside the premises at any point of time.
 - ii) The occupier shall operate and maintain the Zero liquid discharge treatment components comprising of Primary, Secondary and tertiary treatment systems at all times and ensure that the RO permeate/Evaporator condensate shall be recycled in the process and the final RO reject shall be disposed off with the reject management system ensuring zero liquid discharge of effluents in the premises.
 - iii) The occupier shall operate and maintain the reject management system effectively and recover the salt from the system which shall be reused in the process if reusable or shall be disposed off as ETP sludge.
 - iv) In case of failure to achieve zero discharge of effluents for any reason, the occupier shall stop its production and operations forthwith and shall be reported to the Member Secretary/Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
 - v) The occupier shall restart the production only after ascertaining that the Zero discharge treatment system can perform effectively for achieving zero discharge of effluents.

Special Additional Conditions:

The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

The industries shall take all efforts to use and popularize "Mission LiFE" logo and mascot which is available in TNPCB & MoEFCC website. They shall also request their employees to adopt "Mission LiFE" action points and document the same and furnish half yearly report to Board.

Additional Conditions:

27

1. The unit shall treat and dispose the sewage in septic tank followed by soak pit arrangements.
2. The unit shall dispose the scrubber bleed off through adequate impervious Solar Evaporation Pan without any seepage/over flow.
3. The unit shall dispose the non-hazardous solid waste scientifically for further beneficial use then and there without accumulation inside the premises.
4. The unit shall not operate the facilities during night hours and may be restricted up to 6.00 pm.
5. The unit shall ensure that the production quantity shall not exceed the consented production quantity.
6. The unit's operation shall not attract any public complaints.
7. The unit shall ensure that, "In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the units as per law".
8. This Consent under the Water Act shall not be construed as the Right to supersede or Over rule other Acts or Rules or Bylaws or Directions etc issued by other Government Department / Statutory Body /Local Body /Organization etc., and the unit shall abide the same, as and when issued by the respective Authority.
9. The unit shall obtain other permissions from the competent authorities for operation of the unit.
10. The unit shall not use the "use and throw plastic" as specified in the G.O.Ms.No.84, E & F Department dated 25.06.2018.
11. The unit shall develop green belt to an extent of 25% of the total extent of land with a tree density of 400 trees/hectares.

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Date: 2023.09.23 21:16:41 +05'30'

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
CUDDALORE

GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in Production quantity and change in sewage/Trade effluent.
2. This Consent is issued by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished in the application will also be ground for review/variation/revocation of the Consent Order under Section 27 of the Act and to make such variation as deemed fit for the purpose of the Act.
3. The consent conditions imposed in this order shall continue in force until revoked under Section 27(2) of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Water (Prevention and Control of Pollution) Act, 1974 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Effluent Treatment Plant sufficient to ensure continuous operation of all pollution control equipments to maintain compliance.
7. The occupier shall provide all facilities to the Board officials for inspection and collection of samples in and around the factory at any time.
8. The occupier shall display the flow diagram of the sources of effluent generation and pollution control systems provided at the ETP site.
9. The solid waste such as sweepings, wastage, package, empty containers, residues, sludge including that from air pollution control equipments collected within the premises of the industrial plant shall be collected in an earmarked area and shall be disposed off properly.
10. The occupier shall collect, treat the solid wastes like food waste, green waste generated from the canteen and convert into organic compost.
11. The occupier shall segregate the Hazardous waste from other solid wastes and comply in accordance with Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.
12. The occupier shall maintain good house-keeping within the factory premises.
13. All pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the trade effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
14. The occupier shall ensure that there shall not be any diversion or by-pass of trade effluent on land or into any water sources.
15. The occupier shall ensure that solar Evaporation pans shall be constructed in such a way that the bottom of the solar pan is at least 1 m above the Ground level (if applicable).
16. The occupier shall furnish the following returns in the prescribed formats to the concerned District office regularly.
 - a) Monthly water consumption returns of each of the purposes with water meter readings in Form-I on or before 5th of every month.
 - b) Yearly return on Hazardous wastes generated and accumulated for the period from 1st April to 31st March in Form-4 before the end of the subsequent 30th June of every year (if applicable).
 - c) Yearly Environmental Statement for the period from 1st April to 31st March in Form -V before the end of the subsequent 30th September of every year(if applicable).
17. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
18. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
19. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.

20. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
21. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
22. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Water (Prevention and Control of Pollution) Act, 1974, as amended in Form-II alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
23. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.
24. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

R

UMAIYAKUNJARAM

Digitally signed by R

UMAIYAKUNJARAM

Date: 2023.09.23 21:16:56 +05'30'

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
CUDDALORE

30

Category of the Industry :

ORANG
E



CONSENT ORDER NO. 2305254244702 DATED: 22/09/2023.

PROCEEDINGS NO.F.1192CUD/OS/DEE/TNPCB/CUD/A/2023 DATED: 22/09/2023

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE –DIRECT –M/s. S.S.R AGENCY , S.F.No. 205/2A, MELMAMPATTU village Panruti Taluk and Cuddalore District - Consent for operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) –Issued- Reg.

Ref: 1. Unit's application No. 54244702 Dated:25.07.2023 and resubmitted on 22.09.2023.
2. IR.No:F.1192CUD/OS/AE/CUD/2023 Dated:22.09.2023.
3. Minutes of the 143rd DLCCC meeting held on 22.09.2023(Vide Item No.DLCCC 143 - 004).

CONSENT TO OPERATE is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Proprietor
M/s . S.S.R AGENCY
S.F No. 205/2A
MELMAMPATTU Village
Panruti Taluk
Cuddalore District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending **March 31, 2027**

R
UMAIYAKUNJARAM

Digitally signed by R
UMAIYAKUNJARAM
Date: 2023.09.23 21:13:59 +05'30'
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
CUDDALORE

To
The Proprietor,
M/s.S.S.R AGENCY,
No: 810, Murugan Kovil Street, South Sathipattu, Panruti, Cuddalore
Pin: 607106

Copy to:

3/

1. The Commissioner, PANRUTI-Panchayat Union, Panruti Taluk, Cuddalore District .
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. The District Environmental Engineer, Tamil Nadu Pollution Control Board, CUDDALORE for favour of kind information.
4. File

SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Cashewnut Shell Liquid	28.5	T/Month

2. This consent to operate is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

I Point source emission with stack :				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm ³ /hr
1	BABY BOILER (250 Kg/Hr) & OIL HEATING CHAMBER (2 No's)	Common Wet Scrubber with Common Stack	18	
II Fugitive/Noise emission :				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	

- 3(a). The emission shall not contain constituents in excess of the tolerance limits as laid down hereunder :

Sl.	Parameter	Unit	Tolerance limits	Stacks
-----	-----------	------	------------------	--------

Annexure enclosed if applicable. :-

- 3.(b) The Ambient Air in the industrial plant area shall not contain constituents in excess of the tolerance limits prescribed below.

Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
1.	Sulphur Dioxide (SO ₂)	Annual 24 hours	microgram/m ³ microgram/m ³	50 80	20 80
2.	Nitrogen Dioxide (NO ₂)	Annual 24 hours	microgram/m ³ microgram/m ³	40 80	30 80
3.	Particulate Matter (Size Less than 10 micro M) or PM ₁₀	Annual 24 hours	microgram/m ³ microgram/m ³	60 100	60 100
4.	Particulate Matter (Size Less than 2.5 micro M) or PM _{2.5}	Annual 24 hours	microgram/m ³ microgram/m ³	40 60	40 60
5.	Ozone (O ₃)	Annual 24 hours	8 Hours 1 Hour	100 180	100 180

Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
6.	Lead (Pb)	Annual 24 hours	microgram/m ³ microgram/m ³	0.5 1.0	0.5 1.0
7.	Carbon Monoxide (CO)	8 Hours 1 Hour	milligram/m ³ milligram/m ³	02 04	02 04
8.	Ammonia (NH ₃)	Annual 24 hours	microgram/m ³ microgram/m ³	100 400	100 400
9.	Benzene (C ₆ H ₆)	Annual	microgram/m ³	5	5
10.	Benzo(O) Pyrene (BaP) -particulate phase only	Annual	nanogram/m ³	01	01
11.	Arsenic (As)	Annual	nanogram/m ³	06	06
12.	Nickel (Ni)	Annual	nanogram/m ³	20	20

3(c) The Ambient Noise Level in the industrial plant area shall not exceed the limits prescribed below:

Limits in L.eq.-dB(A)	Day Time	Night Time
Residential Area	55	45

4. All units of the Air pollution control measures shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl. No.3 above.
5. The occupier shall not change or alter quality or quantity or the rate of emission or replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in change in quality and/or quantity of emissions without the previous written permission of the Board.
6. The occupier shall maintain log book regarding the stack monitoring system or operation of the plant or any other particulars for each of the unit operations of air pollution control systems to reflect the working condition which shall be furnished for verification of the Board officials during inspection.
7. The occupier shall at his own cost get the samples of emission/air/noise levels collected and analyzed by the TNPC Board Laboratory once in every 6 months/once in a year/periodically for the parameters as prescribed.
8. Any upset condition in any of the plants of the factory which is likely to result in increased emissions and result in violation of the standards mentioned in Sl.No.3 shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
9. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.

Special Additional Conditions:

The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

The industries shall take all efforts to use and popularize "Mission LiFE" logo and mascot which is available in TNPCB & MoEFCC website. They shall also request their employees to adopt "Mission LiFE" action points and document the same and furnish half yearly report to Board.

Additional Conditions:

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1. The unit shall operate and maintain the APC measures continuously and effectively so that the AAQ / emission shall meet the standards prescribed by the Board.
2. The unit shall comply with the Ambient Noise Level Standards prescribed by the Board.
3. The unit shall not operate the facilities during night hours and may be restricted up to 6.00 pm.
4. The unit shall maintain good housekeeping.
5. The unit shall ensure that the production quantity shall not exceed the consented production quantity.
6. The unit's operation shall not attract any public complaints.
7. The unit shall ensure that, "In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the units as per law".
8. This Consent under the Air Act shall not be construed as the Right to supersede or Overrule other Acts or Rules or Bylaws or Directions etc issued by other Government Department / Statutory Body /Local Body /Organization etc., and the unit shall abide the same, as and when issued by the respective Authority.
9. The unit shall obtain other permissions from the competent authorities for operation of the unit.
10. The unit shall not use the "use and throw plastic" as specified in the G.O.Ms.No.84, E & F Department dated 25.06.2018

R

UMAIYAKUNJARAM

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UMAIYAKUNJARAM

Date: 2023.09.23 21:14:57 +05'30'

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
CUDDALORE

GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in production quantity and emission.
2. This Consent is given by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished, in the application will also be ground for review/variation/revocation of the Consent Order under Section 21 of the Act.
3. The conditions imposed shall continue in force until revoked under Section 21 of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Air (Prevention and Control of Pollution) Act, 1981 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Air Pollution Control measures sufficient to ensure continuous operation of all pollution control equipments to ensure compliance.
7. The occupier shall provide all facilities to the Board officials for collection of samples in and around the factory at any time.
8. The applicant shall display the flow diagram of the sources of emission and pollution control systems provided at the site.
9. The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the satisfaction of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 as amended.
10. The air pollution control equipments, location of inspection chambers and sampling port holes shall be made easily accessible at all time.
11. In case of any episodal discharge of emission, the industry shall take immediate action to bring down the emission within the limits prescribed by the Board.
12. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
13. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
14. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.
15. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
16. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
17. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Air (Prevention and Control of Pollution) Act, 1981, as amended in Form-I alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
18. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.

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19. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

R

UMAIYAKUNJARAM

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UMAIYAKUNJARAM

Date: 2023.09.23 21:15:13 +05'30'

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
CUDDALORE



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TAMIL NADU POLLUTION CONTROL BOARD
AMBIENT AIR QUALITY SURVEY – REPORT OF ANALYSIS.

1. Name of the Industry : M/s. Jothi Cashews,
2. Address of the Industry : 194/3, Sathipattu Main Road,
Melmampattu Village,
Panruti Taluk, Cuddalore District
3. Date of Survey : 14.07.2023
4. Duration of Survey : 08 Hours
5. Category : Orange Small
6. Land use classification : Agricultural Area

Meteorological Conditions

Ambient Temperature (°C)	Min	Max	Relative Humidity(%)	Min	Max
	29	36		46	76
Weather condition	Clear Sky		Rain Fall (mm)	-	
Predominant Wind Direction	NE – SW		Mean Wind Speed (Km/hr.)	7.6	

Ambient Air Quality Survey Results

Sl. No.	Location	Direction	Distance (m)*	Height from GL (m)	Pollutants Concentration (µg/m ³)			
					PM ₁₀	PM _{2.5}	SO ₂	NO ₂
1	On the Top of the Scaffolding nearby Main Gate	N	30	2	46	-	13	15
2	On the Top of the Scaffolding nearby Complainant House	NE	300	2	52	-	18	20
3	On the Top of the Scaffolding nearby Vacant Land	NW	35	2	-	32	-	-
4	On the Top of the Scaffolding nearby Oil Tank	SE	25	2	64	-	24	26

DCSO

Assistant Director (Lab)
Advanced Environmental Laboratory,
TNPC Board, Cuddalore.



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TAMIL NADU POLLUTION CONTROL BOARD
STACK MONITORING SURVEY – Report of Analysis.

1. Name of the Industry : M/s. Jothi Cashews,
2. Address of the Industry : 194/3, Sathipattu Main Road,
Melmampattu Village,
Panruti Taluk, Cuddalore District
3. Date of Survey : 14.07.2023

Stack Monitoring Survey Results

Sl. No.	Stack attached to	Stack Temp °K	Velocity in (m/Sec)	Discharge Rate in (Nm ³ /hr)	Pollutants (mg/Nm ³)		
					PM	SO ₂	NO _x
1	Boiler 3000Kg/hr Fuel : cashew nut cake APC : Wet Scrubber	315	10.72	7163	28.89	10	54

Dy.CSO

A. P. Jeon
(Assistant Director (Lab),
TNPCB/AEL/CUDDALORE



TAMIL NADU POLLUTION CONTROL BOARD

Name of the Industry : M/s. Jothi Cashews,
: 194/3, Sathipattu Main Road,
Melmampattu Village,
Panruti Taluk, Cuddalore District
Report of Noise Level Monitoring

Sl. No.	Location	Direction	Distance (m)	Time (Hrs.)	With Operation			Time (Hrs.)	Without Operation		
					Leq	L Max	L Min		Leq.	L Max	L Min
1	On the Top of the Scaffolding near by Main Gate	N	30	11.10 - 11.20 hrs	53.5	58.7	48.2	13.40 - 13.50 hrs	45.6	49.4	41.4
2	On the Top of the Scaffolding near by Complainant House	NE	300	11.30 - 11.40 hrs	58.5	64.3	52.4	14.10 - 14.20 hrs	47.2	52.4	42.6
3	On the Top of the Scaffolding near by Vacant Land	NW	35	10.30 - 10.40 hrs	58.6	64.5	52.4	13.00 - 13.10 hrs	46.7	51.8	41.7
4	On the Top of the Scaffolding near by Oil Tank	SE	25	10.50 - 11.00 hrs	54.6	57.7	51.6	13.20 - 13.30 hrs	46.3	51.6	41.6
5	On the Top of the Scaffolding near by Western Side	W	20	11.50 - 12.00 hrs	52.3	56.6	48.4	14.20 - 14.30 hrs	46.8	50.8	42.8

39

DCSO

[Signature]
Assistant Director (Lab)
Advanced Environmental Laboratory,
TNPC Board, Cuddalore



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TAMIL NADU POLLUTION CONTROL BOARD
ADVANCED ENVIRONMENTAL LABORATORY, CUDDALORE

Remarks:

During the measurements of AAQ/SM/NLS Survey at the above place, the following machines are in operation.

5. Oil Expeller – 1 Nos
6. Oil Heating Vessel – 2 Nos
7. Boiler – 1 Nos
8. Storage Tank – 3 Metric Tonnes

Main Production :

During the Date of Survey, the Production Capacity listed as follows:

4. Cashew Nut Shell (Raw Material) – 13.5 mt /day
5. Cashew Nut Shell Liquid – 2565 Kgs/day
6. Cashew Shell Cake - 9800 Kgs/day

DCSO


Assistant Director (Lab)
Advanced Environmental Laboratory,
TNPC Board, Cuddalore

4)



TAMIL NADU POLLUTION CONTROL BOARD
AMBIENT AIR QUALITY SURVEY – REPORT OF ANALYSIS.

1. Name of the Industry : M/s. Nakshathra Industries,
2. Address of the Industry : 205/2B, Sathipattu Main Road,
Melmampattu Village,
Panruti Taluk, Cuddalore District
3. Date of Survey : 13.07.2023
4. Duration of Survey : 08 Hours
5. Category : Orange Small
6. Land use classification : --

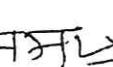
Meteorological Conditions

Ambient Temperature (°C)	Min	Max	Relative Humidity(%)	Min	Max
	29	36		46	76
Weather condition	Clear Sky		Rain Fall (mm)	-	
Predominant Wind Direction	NE – SW		Mean Wind Speed (Km/hr.)	7.6	

Ambient Air Quality Survey Results

Sl. No.	Location	Direction *	Distance (m)*	Height from GL (m)	Pollutants Concentration (µg/m ³)			
					PM ₁₀	PM _{2.5}	SO ₂	NO ₂
1	On the Top of the Scaffolding nearby Complainant House	NW	300	2	28	-	14	16
2	On the Top of the Scaffolding nearby Main Entrance Gate	NE	35	2	30	-	11	13
3	On the Top of the Scaffolding nearby Boiler Oil Tank	SE	20	2	38	-	15	21
4	On the Top of the Scaffolding nearby Owner House	W	40	2	-	30	-	-

DCSO


 Assistant Director (Lab) 
 Advanced Environmental Laboratory,
 TNPC Board, Cuddalore.

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TAMIL NADU POLLUTION CONTROL BOARD
STACK MONITORING SURVEY – Report of Analysis.

1. Name of the Industry : M/s. Nakshathra Industries,
 2. Address of the Industry : 205/2B, Sathipattu Main Road,
 Melmampattu Village,
 Panruti Taluk, Cuddalore District
 3. Date of Survey : 13.07.2023

Stack Monitoring Survey Results

Sl. No.	Stack attached to	Stack Temp °K	Velocity in (m/Sec)	Discharge Rate in (Nm ³ /hr)	Pollutants (mg/Nm ³)		
					PM	SO ₂	NO _x
1	Boiler 2 T/hr Fuel : cashew nut cake	384	13.68	4800	37.69	17.06	70.6

Dy.CSO


 Assistant Director (Lab) TNU
 TNPCB/AEL/CUDDALORE



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TAMIL NADU POLLUTION CONTROL BOARD

1. Name of the Industry : M/s. Nakshathra Industries,
: 205/2B, Sathipattu Main Road,
Melmampattu Village,
Panruti Taluk, Cuddalore District
Report of Noise Level Monitoring

Sl. No.	Location	Direction	With Operation				Without Operation				
			Distance (m)	Time (Hrs.)	Noise Level in dBA			Time (Hrs.)	Background Noise in dBA		
					Leq	L Max	L Min		Leq.	L Max	L Min
1	On the Top of the Scaffolding nearby Complainant House	NW	300	11.10 - 11.20 hrs	53.6	58.6	48.5	13.40 - 13.50 hrs	45.7	49.6	41.5
2	On the Top of the Scaffolding nearby Main Entrance Gate	NE	35	11.30 - 11.40 hrs	58.6	64.5	52.5	14.10 - 14.20 hrs	47.3	52.6	42.7
3	On the Top of the Scaffolding nearby Boiler Oil Tank	SE	20	10.30 - 10.40 hrs	58.7	64.6	52.5	13.00 - 13.10 hrs	46.8	51.7	41.8
4	On the Top of the Scaffolding nearby Owner House	W	40	10.50 - 11.00 hrs	54.7	57.8	51.8	13.20 - 13.30 hrs	46.4	51.7	41.5
5	On the Top of the Scaffolding nearby Owner House	E	20	11.50 - 12.00 hrs	52.4	56.7	48.5	14.20 - 14.30 hrs	46.7	50.7	42.7

DCSO

A. R. Rajasekar
Assistant Director (Lab) *BRB*
Advanced Environmental Laboratory,
TNPC Board, Cuddalore

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TAMIL NADU POLLUTION CONTROL BOARD
ADVANCED ENVIRONMENTAL LABORATORY, CUDDALORE.

Remarks:

During the measurements of AAQ/SM/NLS Survey at the above place, the following machines are in operation.

4. Oil Explorer – 3 Nos
5. Oil Cooker – 2 Nos
6. Storage Tank – 2000 Kg

Main Production :

During the Date of Survey, the Production Capacity listed as follows:

4. Cashew Nut Shells (Raw Material) – 8T /day
5. Cashew Nut Oil Extracts – 2175 Kgs/ Day
6. Cashew Nut Cake – 5500 Kgs/Day

DCSO


Assistant Director (Lab)
Advanced Environmental Laboratory,
TNPC Board, Cuddalore

**BEFORE THE NATIONAL GREEN
TRIBUNAL, SOUTHERN ZONE,
AT CHENNAI.**

Original Application No. 190 of 2023(SZ)

A. Thirusang,
S/o. Appar,
1038, Panruti – CN Palayam Main Road,
Sathipattu West, Sathipattu Post,
Panruti Taluk, Cuddalore – 607 106.

...
Applicant

-VS-

The Chairman,
Tamil Nadu Pollution Control Board,
No:76, Anna Salai, Guindy,
Chennai – 600 032 & others.

...Respondents.

**REPORT FILED ON BEHALF OF
THE FIRST AND SECOND
RESPONDENTS – TAMIL NADU
POLLUTION CONTROL BOARD**

**Advocate for Respondent:TNPCB
Thiru.S. Sai Sathya Jith ,
Advocate, Chennai.**

Date:15.05.2024.

Date of hearing on:16.05.2024

